BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 5/2018 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Chandra Prakash Jain (RP)

V/s.

Renish Petrochem FZE & Anr.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

2. Ketan M. Parikh Adv.

Financial

ORDER

RP Mr. Chandra Prakash Jain present. Learned Advocate Mr. Ketan Parikh present for Respondent in IA 5/2018.

At request of learned RP for filing proof of service of notice on Operational creditor.

List the matter on 15.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL